

ITEM NO.1

COURT NO.12

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 690/2019 in T.P.(CrI.) No. 358/2015

JANAK BHALLA & ANR.

Petitioner(s)

VERSUS

SUSHMA BHALLA

Respondent(s)

Date : 20-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Ms. Sonam Gupta, AOR  
Mr. Abhay Kaushik, Adv.  
Ms. Himani Babbar, Adv.

Ms. Jaspreet Gogia, AOR

For Respondent(s) Mr. Yash Anand, Adv.  
Ms. Rajkumari Banju, AOR  
Ms. Rakshita Saxena, Adv.  
Ms. Ravi Preet Kaur, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List after two weeks to enable learned counsel for the parties to bring on record the proposed settlement between the parties.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR